which 70 per cent is recovered. I would like to ask the hon. Minister whether they have jucceeded in detecting organised action in these thefts. And particularly considering the nature of the cargo involved in these thefts, the articles involved in these thefts and the persons involved in these thefts, I would like to know whether there is any organise gang operating in the Bombay docks. Sir, last year when edible oil was not available in the country and i* was imported from outside, edible oil also was stolen from these docks. That may form part of this .01 per cent. But, so far as edible oil is concerned, it is ivery important for all of us. We are not concerned with this percentage. My question, therefore is whether there is any gang and whether the cargo involved is the cargo of essential commodities which are scarce in "the country and which are imported to augment the stock of such essential commodities in the country. That is my question.

SHRI VEERENDRA PATIL.- j want to make it very clear that these stray incidents are taking place. There is no organised gang operating. The port is so large, the traffic is so huge and the congestion is so much. And percentage of theft is going on. Even then we want to eliminate it completely. For that purpose we have appointed one retired I.G.P. belonging to Maharashtra to go into this question and also to suggest ways and mea.ns of improvement so far as this pilferage is concerned. He has already made a recommendation and accordingly we are increasing the strength of the watch and ward. We also want to induct the Central Industrial Security Force. But we have hot been able to do that because they are insisting that they should be provided with quarters. They want 400 quarters and we are not in a position to provide these quarters in Bombay. That is why we are not able to induct the Industrial Security Force. But we are taking all possible steps to ensure that this

negligible theft or pilferage is eliminated completely.

MR. CHAIRMAN; Question No. 82.

SHRI ARVIND GANESH KUL-KARNI: Sir.

श्री सभापति: अभी शुरू तो होने दो। उसके पहले ही ग्राप तैयार है।

Violation of prevention of food adulteration Act by the Parl_e Group of Companies

- *82. SHRIMATI MANORAMA PANDEY: SHRI J. K. JAIN:f Will the Minister of HEALTH be pleased to state:
- (a) whether any instances of violation of the provisions of the Prevention of Food Adulteration Act by the Parle Group of Companies, Bombay or any of their associates have come to Government's notice in respect of their aerated water and confectionery products during the last four years;
- (b) if so, which were the products found adulterated and to what extent;
- (c) whether the Company or its Directors were prosecuted for adulteration;
- (d) if so, what are the details in this regard;
- (e) whether the Ministry of Law, Justice and Company Affairs was consulted in this connection; and
 - (f) if so, to what effect?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d) Parle Products Private Ltd. were convicted by the Metropolitan Magistrate Delhi and sentenced to pay a fine of Rs. 2 lakhs. The Delhi Court had found that the sample of tard

[†]The question was actually asked on the Floor of the House by Shri J. K. Jain.

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confectionery in the manufactured by the firm was adulterated. An appeal filed by the firm is pending in the court of the Additional Sessions Judge, Delhi which has suspended the payment of the fine. Information has -been called for from the Food Health Authorities of the St*ites/Union Territories of any instances of violation of the provisions of PFA Act by this Group of Companies which may have come to their notice.

(e) and (f) The above case was instituted by the Delhi Administration. The need for consultation with the Law Ministry did not

AN HON. MEMBER; Love letter.

SHRI J. K. JAIN: I think you have been

श्री जे व के व जैन : महोदय, मैं मंत्री महोदय, से यह जानना चाहुंगा कि स्वास्थ्य मंजालय ने ला मिनिस्टी को इस पालें कम्पनी के खिलाफ प्रोसीक्यशन जारी करने के लिए क्या सलाह मांगी थी और ला मिनिस्टी ने हैल्थ मिनिस्टी को क्या सलाह दी है। दूसरा.. लव लेटर . . . (व्यवधान) exchaging love letters during your regime.

SHRI MANUBHAI PATEL; It is an inter-Ministerial, inter-Membei matter.

SHRI J. K. JAIN; You finish. Then I will proceed.

MR. CHAIRMAN; You go on. This is the second day that Parle business is coming up. You hurry up.

SHRI J. K. JAIN: This will come every day until we are satisfied and until this firm is prosecuted. Till then this question will keep on coming. We have information that all the officers of the Ministry of Health are helping this company . . .

SHRr PILOO MODY: Including the Minister?

SHRI J. K. JAIN: Your Ministers have been doing it, not our Ministers. I said 'corrupt officers', not Minister.

MR. CHAIRMAN; I only said: Hurry up because we are having this every day.

श्री जे०के०जैन: मैं तो आपको परसों की बात याद दिला इं। स्रापने कहा था कि बासी कढ़ी में उबाल खा रहा है। सर, अभी तो कड़ी चड़ो ही नहीं है, कड़ी चढ़ाने के लिए सारा काम हो रहा है। इस फर्म के खिलाफ कार्यवाही की जाय, इस फर्म को प्रोसीक्यट किया जाय जो कि जनता के स्वास्थ्य के साथ खिलवाड़ कर रही है। मैं मंत्री महोदय से पुछना चाहगा कि डाइरेक्टर जनरल इंडिया काऊसिल ग्रांफ मेडिकल रिसर्च ने ग्रपनी रिपोर्ट में यह कहा है कि इस डिक के घदर 40 से लेकर 91 केलरीज हैं, जबिक मिनिमम रिक्वायरमेंटन्स 43.68 है। 3.68 केलरीज कम होने के बावजुद ग्रडल्टेशन का मामला ग्रभी तक क्यों नहीं चलाया गया इस फर्म के ऊपर ग्रीर जबकि मिनिस्टी जानती है डाइरेक्टर जनरल, इंडियन कौंसिल ब्राऊ मेडिकल रिसर्च की रिपोर्ट ब्राने के धाद कि ला मिनिस्ट्री के सुझाव लेने की आवश्यकता नहीं थी, तो बार-बार ला मिनिस्टो की फाइल क्यों भेजो जा रही है ?

SHRI PILOO Mody; Sir, please ask him how he measures calories.

MR. CHAIRMAN: They are afraid Mr. Mody might begin drinking and that -is why they are keeping down the level of calories.

SHRI PILOO MODY: I have never heard of a thing being adulterated with calories.

SHRI B. SHANKARANAND: Before answering his question, sir, I

must say that the honourable Member has said that all the officers in the Ministry are helping this Company. (.Interruptions)

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SHRI J. K. JAIN: I said, "maybe some officers/

SHRI PILOO MODY: No. You aid "AH"

MR. CHAIRMAN: That is too ungenerous.

SHRI J. K. JAIN: Sir, I only said, "All those officers who are helping them...". (Interruption^) I only said, "All those officers who are helping the firm..." and not "All the officers of the Ministry..." (Interruptions)

SHRI VIREN J. SHAH: What about the Minister?

"All those SHRI J. K. JAIN; I said, officers who are helping <fhe firm....".

SHRI B. SHANKAR AN AND; Not of the Health Ministry.

SHRI J. K. JAIN: Of course, they are in the Health Ministry.

SHRI B. SHANK ARAN AND: He says that all the officers are helping them. I do not know who are the officers who are helping them. To my knowledge there is none and I have not got any information about any officers helping this firm directly or indirectly. If the honourable Members knows any name, I will certainly look into the matter. But I should say that I have no knowledge of any officers in my Ministry helping the firm.

Now, with regard to the consultations with the Law Ministry, of course, we are guided by the views and opinions expressed by the Law Ministry in cases of prosecution against any company which fall within the mischief of the provisions of the PFA Act.

MR. CHAIRMAN; Quite right.

SHRI B. SHANKAR AN AND; We are guided by the opinion given by the ijaw Ministry. We have sought the opinion of the Law Ministry in a case which has come to the notice of the Ministry through a reference made by the Secretary to the Lt. Governor of Delhi. It was some time in July, 1890 that the Secretary to the Lt. Governor of Delhi wrote: to my Ministry saying that there was adulteration in Limca and that it should be looked into. Then that matter was taken up by the DGHS and we wrote to the various testing departments of the Ministry and also to the Law Ministry to look into the matter and the Ministry examined it in all its aspects. Now, whether this falls within the mischief of the PFA Act, section 2 of the Act, which provides for punishment in cases of adulteration and whether any offence has been committed by this Company under section 420 of the IPC or under section of the PFA Act, the Law Ministry is examining this point. Sir, I must make it clear that this Company has already been convicted by the court. Of course, the matter is pending before the appellate court, before the Additional Sessions Judge of Delhi. It is pending before the court and the Company has already been convicted for its shady activities.

SHRI KALYAN ROY: Why dO' you allow them then?

SHRI B. SHANK ARAN AND: We are not allowing anybody. But we are pursuing it and we shall take all the legal steps to punish any man who has committed any offence either under the PFA Act or under the IPC or under any other Act.

श्री जे०के० जेन : श्रीमन, मैंने प्रकृत पूछा था मंत्री महोदय से कि डाई--

रेक्टर जनरल ग्राफ इंडिया कौंसिल ग्राफ मेडिकल रिसर्च ने अपनी रिपोर्ट में क्या कहा है ? क्या उसकी रिपोर्ट में यह है कि 40 से लेकर 91 तक कैंसोरीज हैं ? तो क्या मंत्री महोदय यह बतायेंगे कि मिनिमन रिक्वायरमेंट जें है इस तरह के स्वीट ड्रिंक के लिए या सामट ड्रिंक के लिए वह 43.68 है या नहीं ? यदि 43.68 है तो क्या यह मामला सोधा-सोधा नहीं बनता कि ग्रापका जो त्रिवेन्गन ग्राफ फड एडल्टरेशन एक्ट है जिस में साफ लिखा हुग्रा एरोडिक्स बी में --

Appendix 'B' of the Prevention of Food Adulteration Act says:

"Provided that in the case of sweetened carbonated waters other than tonic water and dry gingerable the percentage of total sugars expressed as sucrose shall not be less than 5."

Now, the formula is: 5xsomething= 43.68. If the formula is the same, why is the Health Ministry not prosecuting this firm? And what is the report of the Director-General of the Indian Council of Medical Research? (Interruptions) You are helping the adulterators. That is why you were defeated in the elections. (Interruptions)

SHRI MANUBHAI PATEL: He is smuggling Coca Cola. (Interruptions)

SHRI B. SHANKARANAND: As I told earlier, the prosecution part is done by the States and Union Territories. The Union Government does not directly prosecute anybody. I have also told earlier that the matter is before the Law Ministry and I will be guided by the - opinion of the Law I Ministry, and we will take necessary eteps to prosecute any culprit.

SHRI J. K. JAIN: What is the reDort of the Director-General of the

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Indian Council of Medical Research? Please let me know that.

to Questions

CHAIRMAN: What is MR report? I think they know the report, but still they want . . . (Interrup

SHRI B. SHANKAR ANAND: Sir, the entire file is before the Law Min istry. We will be guided by their opinion.

SHRI PILOO MODY: It will not be in public interest to reveal that. (Interruptions)

SHRI MANUBHAI PATEL: Parle Jain' . . . (Interruptions).

ग्ररे, एक बोटल पानी डालो, दो बोटल बन जायोंगी।

MR. CHAIRMAN: Mr. Kulkarni.

SHRI ARVIND GANESH KULKARNI: Sir, I was never a JFood Inspector. So I do not know . . .

MR. CHAIRMAN; I do not know what you were, but go on with the question.

SHRI ARVIND GANESH KULKARNI: I was not a Food Inspector. So I do not know how many calories are required to sustain a body, etc. My question to the . . .

SHRI RAMANAND YADAV: You were a Factory Inspector. So you know how much required for factories

MR. CHAIRMAN: There are so many inspectors—Food Factory Inspectors, Inspectors, Sanitary Inspectors and what not.

SHRI J. K. JAIN: There is the Inspector of Corruption, and that is the Janata Party.

MR. CHAIRMAN: You don't worry about that. (Interruptions).

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SHRI MANUBHAI PATEL: Sir, he is the 'gutter inspector'. (*Interruptions*)

SHRI ARVIND GANESH KULKARNI: Before asking the question, my hon. colleague, Mr. Yadav, says that I am a Factory Inspector. I may or may not be a Factory Inspector, but in your party there are many 'gutter inspectors'. You please check up. You find out who is hiding in some MPs' flat—some dacoits, etc. (Interruptions)

SHRI J. K. JAIN: I will help my Scheduled Caste brothers. (*Interruptions*). He should be

SHRI J. K. JAIN: I have an objection देखिये, हमारे शेडयूल्ड कास्ट के भाई यह गटर इंस्पेक्टर का काम करते हैं। उन के खिलाफ यह बात नहीं कह सकते हैं। उन की इस बात से यह बिलकुल साबित हो गया है कि वे लोग शेडयूल्ड कास्ट वालों के पक्षपाती नहीं हैं बिलक विरोधी हैं। उन को गटर इंस्पेक्टर के खिनाफ जो हमारी सेवा करते हैं, ऐसा लांछन नहीं लगाना चाहिए।

श्री पोल् जोदी : हमारे शेडयूल्ड कास्ट के माई को तो नहीं, ग्रापको करना चाहिए । यह झगडा ग्राप खत्म कर दो ।

श्रोमती सरोजखायहें: दोनों पार्टियों की ग्रोर से एक दूसरे को इंस्पेक्टर कहने के जो लांछन लगाए जा रहे हैं इस पर मुझे एक ही बात कहनी है कि मेहर-वाना करके ग्राप शेडयूल्ड कास्ट के भाइयों का नाम मत लीजिए।

श्री मनुभाई पटेल : शेड्यूल्ड कास्ट की तो बाद कहीं श्राई भी नहीं। asked to withdraw his remarks. He should be asked to withdraw 'gutter inspector' (Interruptions), SHRI PILOO MODY: This is absolute poppycock.

श्री जं • के • जॉन : यह लाग हमारे दलित वर्ग के भाई है । (व्यवधान)

श्री मनुभाई पटेल: दलित वर्ग को इस में से रिहा की जिए और गटर का काम ग्राप ले ली जिए (व्यवधान) मैं तो जैन साहब को कहता हूं। (व्यवधान)

श्रीमती सरीज खायडें : श्रीमन् . . .

श्री पीलू नोदी : यह बेचारी तो समझ ही नहीं सकती । श्राप को कुछ ट्यूणन देनी पडेगी । Sir, I am offering to give lumon uo ner.

SHRIMATI SAROJ KHAPARDE: I did not hear you, Mr. Mody.

SHRI ARVIND GANESH KULKARNI: Sir, I would only repeat my question. Sir, most humbly I am suggesting to you, as you are the Chairman, that in the Medical Centre here, a psychiatrist should also be appointed so that he can take care of

SHRI J. K. JAIN: The first patient will be Mr. Kulkarni.

SHRI MANUBHAI PATEL: It might be Mr. Jain.

MR. CHAIRMAN: The choice as to who should go there should be left to the Chairman.

SHRI MANUBHAI PATEL: That is right, Sir. And you should say that Mr. Jain should go there.

SHRI RAMANAND YADAV: The person who has suggested this thing should be sent first because he requires that.

SHRI ARVIND GANESH KULKARNI: I will take Mr. Yadav and Mr. Jain along with me

Sir, I want to know from the Minister w'no seems to be very energetic today in replying $t_{\rm O}$ questions whether, apart from the Parle Group of Companies, it has come to the notice of the Government that the Coca-Cola magnate who is now producing Thumps Up has also been found . . . (Interruption,) Campa Cola or whatever it is, whether he has also been found to have produced some adulterated mixture. And in this connection ...

श्री जे ० के ० जैन : यह तो इस प्रन में श्राता ही नहीं है।

SHRI SHRIDHAR WASUDEO DHABE: Who are you to say that? You are not the Chairman. (Inter-ruptions)

SHRI J. K. JAIN: I will request the Minister not to reply to this. This does not come under this. (*Interruptions*).

SHRI MANUBHAI PATEL; When did he assume the powers of the Chair, Sir?

MR. CHAIRMAN: I am afraid; if that psychiatrist cell is to be opened, there may be n_0 quorum in this House at this rate.

SHRI PILOO MODY: Then, Sir, the Chairman's seat will also be empty. (Interruptions)

SHRI ARVIND GANESH KULKARNI: Sir, I want to know from the Minister . . . (Interruptions) Sir, why the lady Member is protesting too much, I do not understand. And Whether it is Campa Cola or whether Lt is Parle, if it is adulterated, it is fair to you, Mr. Jain. That is your labit. (Interruptions) So, Sir, I am tsking the Health Minister whether oth of these companies have been >rosecuted or not. Is there any eport in this connection with the Government or the Lt. Governor?

In this connection, Sir, I want to know whether the Health Minister will recommend to the Prime Minister that the Campa Cola and this Parle drink should both be included in their 20-point economic programme so that the poor people will be served better. (Interruptions)

MR. CHAIRMAN: I think, this question does not arise.

SHRI ARVIND GANESH KULKARNI: What about the first question, Sir? What about Campa Cola?

SHRI SHRIDHAR WASUDEO DHABE: That arises.

SHRI J. K. JAIN: No.

SHRI ARVIND GANESH KULKARNI; The question of adulteration of Campa Cola arises. (Interruptions) Sir, why the tedy Members are shouting so much, I do not understand. I have not provoked any of them. I can understand their zeal and sycophancy to please somebody but I am not there for the Ministership. They will get the ministerial posts. Now, it is going to be expanded on the 15th May. (Interruptions) My question is this about the Campa Cola. What happened to that? The Minister has to reply that. (Interruptions)

MR. CHAIRMAN: I think we have gone on enough. Let us now proceed with the work

SHRIMATI MONIKA DAS: Sir, (Interruptions in Kanarese)

SHRI ARVIND GANESH KULKARNI; Sir, she knows Kanarese and Kanarese is a language of this House.

MR. CHAIRMAN: I do not know how you annoy them. (Interruptions)

SHRI ARVIND GANESH KULKARNI: They 'are annoying themselves.

SHRI PILOO MODY: He is exciting-them.

SHRI ARVIND GANESH KULKARNI: What happened to Campa Cola? Let him reply at least ttiat part of the question.

Oral Answers

SHRI R. RAMAKRISHNAN: Sir, on a point of order. Two sessions back you stated that only seven minutes will be devoted to one question and now we have taken 45 minutes for two questions alone. The time of the House is being thus wasted.

MR. CHAIRMAN: There is no point of order. This may b_e described as a point of disorder. (*Interruptions*). Yes, Mr. Shahi.

SHRI ARVIND GANESH KULKARNI.-You are not allowing the Minister to speak, Sir. What has 'Happened to Campa Cola? Let him reply to that.

MR. CHAIRMAN: The Parle's do not manufacture Campa Cola. (Interruptions)

SHRI ARVIND GANESH KULKARNI: I am nat getting biscuits at all from the Parle. You supply mo the biscuits from the Parle.

SHRI J. K. JAIN: Everyday you get the supplies from the Parle Company.

SHRI MANUBHAI PATEL: Mr. Kulkarni is talking about edible biscuits, while Mr. Jain is talking about gold biscuits.

MR. CHAIRMAN: Please bring . some sense into this. (Interruptions)

श्री नागेश्वर प्रसाद शाही : मैं निवेदन करता हूं कि वहें दुख की बात है कि सदन कोका-कोला और पार्ले में वंट गया है । कुछ पार्ले के सपोर्टर हैं और कुछ कोका-कोला के सपोर्टर हैं । श्री मनुभाई पटेल : हम दोनों के हैं । (व्यवधान) SHRI NAGESHWAR PRASAD SHAHI: Sir, this is very unfortunate. It is not fair. It is very unfortunate that the House is divided between the supporters of multinational companies श्रीमन मेरा सवाल रिफं यह है कि हम सभी इस राय के हैं कि जो कोई भी कम्पनी ग्राल्ट्रेशन करे वह प्रोसीक्यूट होनी चाहिए। हमारे मंत्री जी क्यों इस मामले में सीधा जवाब नहीं दे पा रहे हैं यह मैं समझ नहीं पा रहा हु मुझे भय है जो हमारे बगल में बैठे हैं में दी साहब उनसे क्यों कि यह कोवा-कोला के सपटंड हैं।

SHRI PILOO MODY: Yes, I an There is no doubt about it at all.

श्री नागेशवर प्रशाद शाही: मैं यह जानना चाहता हूं कि क्या यह सार्र साजिश कोंका कोला को फिर ं वापस लाने की तो नहीं हो रही हैं 20 साल की कोशिश के बाद तं यहां से भेजा।

एक माननीय सदस्य : नहीं हं रही है ।

श्री नागेश्वर प्रसाद शःही : मल्टी नल कम्पनी बाहर गई ..(श्यवधान

SHRI PILOO MODY: Neither them wants Coca-Cola back. I want it back.

श्री रामानन्द यादव: कोका को यहां कसे ब्रा सकता है (स्यवधान)

श्री नागेश्वर प्रसाद शाही: यह सा प्लान जो है यह सारी साजिश जो है को कोला को फिर से वापस लाने की हो र है। क्योंकि मैं जानता हूं कि कोका को चीन में पहुंच गया। हिन्दुस्तान से निव गया श्रीर चीन में पहुंच गया। कोडि की जा रही है फिर से वापस लाने व श्रीपीलुशोदी : क्रिल्कुल नहीं।

श्री नागेश्वर प्रसाद शाही: क्या यह सारा सवाल जो है उसी साजिश का हिस्सा तो नहीं है यह जरा वताइये ?

श्री सभापति : यह ग्राप्तकी राय जानना चाहते हैं।

SHRI IB. SHANKARANAND: Sir, I have already said that any person or group of persons or any company which violates the provisions of law shall have to be prosecuted. (*Interruptions*)

MR. CHAIRMAN: He wants to know whether people are trying to bring back Coca-

SHRI B. SHANKARANAND: I do not think he knows better because his question does not at all touch even the fringe of the question, the main question here. How can I reply?

SHRI NAGESHWAR PRASAD SHAHI: No. It is related to the main question. It is in the very root of the question. My supplementary is in the very root of the question. Hence, my question is a very very relevant question.

MR. CHAIRMAN: That is allright. But I do not think, we should have a feud here over Coca Cola and Parle. I think, this interlude should end, because, we cannot have either Coca Cola or Campa Cola here. Now, we go on to Question No. 83.

*83. [The questioners (Shri Dharam ?ha.nd Jain and Shri Ladli Mohan Vigam) were absent. For answer vide ol. 34 infra].

SHRI SHRIKANT VERMA: Sir, j efore you proceed further, may 1J \setminus lake a submission? I have been very I ained ti> see. For half-an-hour, I rve been watching. All sorts of j

jokes are being cut here and all sorts of observations are being made here. Sir, the time of the House is very precious.

MR. CHAIRMAN: I know.

to Questions

SHRI SHRIKANT VERMA: The time of the House is being wasted. Everybody is enjoying including the walls of this House. It is a sad commentary on the state of affairs. I am very sorry. I do not want to cast any aspersions. But it is my request that before you utter your last word, please consider the first word uttered by the Members.

MR. CHAIRMAN: I have said the same thing. I have said it several times. But it is not appreciated.

Now, Question No. 84.

British Prune Minister's statement regarding Us Deliveries oj Arms to Pakistan and the British Nationality Bill

*84. SHRI INDRADEEP SINHA t SHRI YOGENDRA SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government are aware of the British Prime Minister Mrs. Margaret Thatcher's statements on the eve of her departure for India supporting (i) the US deliveries of arms to Pakistan and (ii) the British Nationality Bill, 19-81;
- (b) if so, whether these matters were discussed with her during her visit to New Delhi; and
- (c) what views were shared by the Indian authorities on these issues?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) Matters regarding US delivery of arms to Pakistan and the British Nationality Bill, 1981 were discussed

fThe question was actually asked on the floor of the House by Shri Indradeep Sinha.